

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 950 of 2021**

Sabir Ali @ Sabiruddin Sk.	.....	Petitioner
<b>Versus</b>		
The State of Jharkhand	.....	Opp. Party

-----  
**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
 -----

For the Petitioner	: Mr. Indrajit Sinha, Advocate
For the State	: Mr. Ravi Prakash, Spl. P.P.

**05/Dated: 08/09/2021**

Heard Mr. Indrajit Sinha, learned counsel for the petitioner and Mr. Ravi Prakash, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent these matters have been heard.

The present petition has been filed for quashing of entire criminal proceeding including the F.I.R. being Hiranpur P.S. Case No. 54/2018 pending in the Court of learned Judicial Magistrate, Ist Class, Pakur.

Mr. Indrajit Sinha, learned counsel for the petitioner submits that there is no ingredient of section 4/5 of the Explosive Substance Act but inspite of that case has been registered in the said sections.

Mr. Ravi Prakash, learned counsel for the State submits that the petitioner has earlier preferred anticipatory bail application twice before this Hon'ble Court. 1<sup>st</sup> A.B.A. No. 5998/2018 was rejected on 03.10.2018 and 2<sup>nd</sup> A.B.A. No.7748 of 2020 was rejected on 18.02.2021.

On perusal of F.I.R., it transpires that the name of the

petitioner has been disclosed in the F.I.R. This is not stage of coming to the conclusion whether the case is made out against the petitioner or not.

In view of the aforesaid facts, the Court is not inclined to entertain this petition. Accordingly, this criminal miscellaneous petition is dismissed.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/